

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 86457 of 2016

(Arising out of Order-in-Original No. PUN-EXCUS-001-PR.COM-107-15-16 dated 21.03.2016 passed by the Principal Commissioner of Central Excise & Service Tax, Pune-I Commissionerate)

M/s Shree Siddhivinayak Enterprises

.... Appellant

Building No. 23, Gala No. 27, Purna Nagar,
Pimpri Chinchwad New Town, Behind RTO Office,
Chinchwad, Pune – 411 019

Versus

**Commissioner of Central Excise & Service Tax,
Pune-I**

.... Respondent

ICE House, 41-A, Sassoon Road,
Opp.Wadia College, Pune – 411 001

APPEARANCE:

None for the Appellant

Shri Deepak Sharma, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85983/2026

Date of Hearing: 04.08.2026

Date of Decision: 04.08.2026

PER: CORAM

None for the appellant.

2. Learned Authorized Representative appearing on behalf of the Revenue submits that on earlier occasions also when this appeal was listed i.e. dated 23.08.2023, 17.10.2023, 05.01.2024, 10.04.2024, 05.07.2024, 12.09.2024, 07.01.2025, 08.05.2025, 24.07.2025, 01.09.2025, 17.11.2025, 26.02.2026 and today on 04.08.2026, nobody appeared on behalf of the appellant despite various opportunities given. With the assistance of Learned Authorized Representative, we have gone through the case records and found the submission to be correct.

3. From the above, it appears that the appellant is not interested in pursuing its appeal. Therefore, as per Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in open court)

(AJAY SHARMA)
MEMBER (JUDICIAL)

(M.M. PARTHIBAN)
MEMBER (TECHNICAL)

Sinha